

[Dr. Samant Sinhar]
Patna, Gauhati and Utkal;"
(1).

Page 1, omit lines 22 and 23. (2).

I have nothing much to say except that in sub-clause (d) of clause 2, "the Vice-Chancellors of the four universities" mentioned in my amendment be substituted. Further, the Governor of West Bengal is the Chairman. The Mayor of Calcutta is also there. Again, the Vice-Chancellor of the Calcutta University and the Accountant-General of West Bengal are also there. So, what is the good of having another person to be nominated by the Government of West Bengal?

The hon. Minister has also replied in the course of his speech that among the four persons to be nominated by the Central Government, he has kept one for a representative from a different Ministry, and out of the remaining three, he has promised one for the Lok Sabha and the other two for other States also. As I said earlier, in the eastern region, there are at least four States, and the nomination is four. So, I do not know how the hon. Minister is going to have representatives for the different interests and different States. I do not think his promises will materialise. Whatever it may be, I have moved these amendments.

Shri Humayun Kabir: I have already said that I would try to see how far I can accommodate the other representatives. But I am sorry I cannot accept the amendments.

Mr. Chairman: I shall put the amendments together to the vote.

The amendments Nos. 1 and 2 were put and negatived.

Mr. Chairman: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 13 were added to the Bill.

Mr. Chairman: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri Humayun Kabir: I beg to move:

"That the Bill be passed".

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

16.50 hrs.

COMPANIES (AMENDMENT) BILL

Mr. Chairman: The House will now proceed with the next item on the Order Paper, viz., the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee.

The Minister of Commerce (Shri Kanungo): We have got about 10 minutes now and my speech is likely to take nothing less than half an hour. If you permit me, I will just say that I am moving the Bill and I will deliver my speech tomorrow.

Mr. Chairman: He may move the motion.

Shri Kanungo: I beg to move:

"That the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee, be taken into consideration."

I beg your indulgence that my speech may be permitted to be made tomorrow.

Mr. Chairman: Yes. The House stands adjourned till 11 A.M. tomorrow.

16.52 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 16, 1960/Kartika 25, 1882 (Saka).